

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cont. Case (Civil) No. 96 of 2021

Mina Devi & another

... **Petitioners**

-Versus-

The State of Jharkhand & Others

... **Opposite Parties**

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioners : Ms. Rishi Bharti, Advocate

For the State : A.C. to S.C. (Mines)-I

For Opp. Party Nos.2-7 : Mr. Shivam Utkarsh Sahay, Advocate

04/26.03.2021. Heard Ms. Rishi Bharti, learned counsel for the petitioners, learned A.C. to S.C. (Mines)-I and Mr. Shivam Utkarsh Sahay, learned counsel for opposite party nos. 2 to 7.

This contempt petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Notice upon opposite parties. Learned A.C. to S.C. (Mines)-I waives notice on behalf of opposite party no.1 and Mr. Shivam Utkarsh Sahay waives notice on behalf of opposite party nos. 2 to 7.

Opposite party nos. 2 to 7 are directed to file show-cause within six weeks.

Post this matter after six weeks on the assigned day.

(Sanjay Kumar Dwivedi, J.)

Ajay/